

28

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 713/(MAH)/2017

CORAM:

Present:

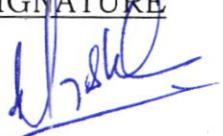
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE PARTIES: Bhagwan Hirachand Sounga
V/s
ROC, Pune

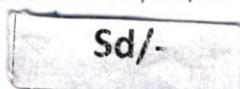
SECTION OF THE COMPANIES ACT: 252(i) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	CS Meenaj Shah	Company Secretary in Practice (for applicant) Mr. Bhagwan Sounga	

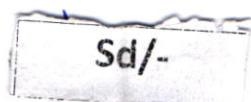
ORDER

CP No. 713/ 252(1)/NCLT/MB/MAH/2017

Company Application is allowed vide separate order on imposing cost of ₹1,00,000/-.



V. NALLASENAPATHY
Member (Technical)



B.S.V. PRAKASH KUMAR
Member (Judicial)